

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5684  
ANSWERED ON:30.04.2010  
LISTING AGREEMENT & SEBI REGULATIONS  
Singh Shri Sushil Kumar

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Securities and Exchange Board of India (SEBI) had made amendments to the Listing Agreement & SEBI regulations;
- (b) if so, the details thereof; and
- (c) the time by which the said regulations are likely to be effective?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a): Yes, Sir.

(b): Major amendments to equity Listing Agreement include dealing with unclaimed shares which could not be allotted in public issues due to incorrect information about applicant, reduction of notice period for record date to 7 working days and for board meeting to 2 working days, declaration of dividend on per share basis, disclosures under clause 35 regarding voting rights pattern, prohibiting listed entities from issuing shares with superior rights as to voting or dividend. New Listing Agreement inter- alia, provides for requirement to submit certificate of maintenance of security, statement on use of issue proceeds and submission of financial statements. The SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 were notified on 26.08.2009 and have been made primarily by conversion of SEBI (Disclosure and Investor Protection ) Guidelines 2000 which governed the listing framework.

(c): The regulations have come into force from the date of their notification in the official Gazette.